

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.18960-18961/2010
(From the judgment and order dated 14/05/2010 in WP No.1497/2010
and in RA No.344281/2009 in WP No.14775/2006 of The HIGH COURT OF
JUDICATURE AT ALLAHABAD)

M/S NIJHARA BROTHERS

Petitioner(s)

VERSUS

CANARA BANK & ORS.ETC.

Respondent(s)

(With appln(s) for seeking permission to amend the special leave
petition and with prayer for interim relief and office report)

Date: 17/10/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Sanjay Parikh, Adv.
 Mr. Anurag Gupta, Adv.
 Ms. Mamta Saxena, Adv.
 Mr. Pranav Raina, Adv.
 Mr. A.N. Singh, Adv.
 Ms. Anitha Shenoy, Adv.

For Respondent(s)
R-4 Mr. Jitendra Mohan Sharma, Adv.

rr 1 & 2 Mr. C.U. Singh, Sr. Adv.
 Mr. Praveen Jain, Adv.
 Mr. T.S. Sidhu, Adv.
 Mr. T.S. Rao, Adv.
 Mr. Akshat Kulshrestha, Adv.
 Mr. I.P.S. Obri, Adv.
For M/S. M.V. Kini & Associates

r-5 Mr. Abinash Kumar Mishra, Adv.
 Mr. Arvind Kumar, Adv.
 Mr. Pradeep Mr. Mathur, Adv.

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UPON hearing counsel the Court made the following
O R D E R

Permission to amend the Special Leave
Petitions is granted.
Leave granted.

The appeals will be heard on the SLP Paper
Books. Additional documents, if any, may be filed
by the parties.

In the meantime, status quo with regard to
nature, title and possession of the subject
property shall be maintained till the disposal of
the appeals, subject to the appellants'
depositing with respondent No.1 - Bank the amount
indicated as due as on 31st October, 2005 in
Bank's letter dated 11th November, 2005 (Annexure
P-11) along with the contracted rate of interest
till the deposit of the amount. The Bank shall

intimate the appellant about the amount due upto 30th October, 2011, which shall be deposited by the appellant within four weeks of the date of receipt of communication from the Bank. appellants fail to make payment in terms of this order, this interim stay shall forthwith.

stand If the
 vacated

(VINOD LAKHINA)
Court Master

(KUSUM GULATI)
Court Master